

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD
Allahabad this the 10th day of September, 2002.
CIVIL MISC. CONTEMPT PETITION NO. 34 OF 2002

IN

ORIGINAL APPLICATION NO. 1730 of 1994

HON'BLE MEJ GEN K.K. SRIVASTAVA, MEMBER (A) HON'BLE MR. A.K. BHATNAGAR, MEMBER (J)

- Raj Kishore Pandey S/o Late Shri Ram Samoj Pandey R/o Village and Post Office Jigni Buzurg Viaurwa, Bazar, District-Gorakhpur.
- Shiv Murat Yadav S/o Sri Vishwa Nath Yadav, R/o Village and Post Office, Dhakhawa Bazaar, District-Gorakhpur.

Applicants

(By Advocate Shri R.N. Tripathi)

Versus

- Sri R. Ganeshan Chief Post Master General, U.P. At Lucknow.
- A. Khan Senior Supreintendent of Post Officers, Gorakhpur Division, Gorakhpur.
- 3. Assistant Superintendent of Post Office Central Division, Gorakhpur.
- 4. Sardar Singh Sub Divisional Inspector, Post Office Sub Division Orwa Bazaar.

.... Respondents

(By Advocate Shri S. Chaturvedi)

ORDER

BY HON'BLE MEJ GEN K. K. SRIVASTAVA, MEMBER (A)

In this contempt application, the applicants have prayed for punishing the respondents for wilful dis-obedience of the order of this Tribunal dated 20.03.01 passed in O.A. No.173/94. The order of this Tribunal passed on 20.03.01 reads as under:-

"The services of the applicants were terminated merely because certain regular incumbents joined their posts on which the applicants were working





and the applicants have been continously working for almost 2 years without any complaint and to the satisfaction of the respondents. We provided that, in case any vacancy of C.P. Chowkidar is available within the jurisdiction of respondents or any vacancy falls in future, The case of the applicants will be considered on priority basis and no other junior persons will be considered on the said post by the respondents. The O.A. is disposed of with these directions. No order as to costs.".

- 2. In compliance to the order of this Tribunal the applicant No.2 was appointed as Chowkidar in Arogya Mandir, Sub-Post Office on 21.06.01. The applicant has challenged the judgement of this Tribunal before Hon'ble High Court by a writ petition No.27500/01 which is still pending before the Hon'ble High Court, Allahabad. The learned counsel for the applicant invited our attention to para 17 of the contempt application wherein it has been averred that the applicant No.2 inspite of the fact that he was engaged in June, 2001, has not been paid any salary. If that be so the applicant should agitate for the same before competent authority.
- of this Tribunals order dated 20.03.01, the order of this Tribunal has been complied with. The applicant has himself challenged the Tribunals order dated 20.03.01 before the Hon'ble High Court, Allahabad, through writ petition No.27500/01 which is still pending. In pur opinion, no case of contempt is made out. The contempt application is rejected. Notices are discharged.

Member-J

Member-A 10.9.202

/Neelam/